

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LAXMI METAL SYNDICATE LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Laxmi Metal Syndicate LLP
2.	Date of incorporation of corporate debtor	27/09/2021
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAAY-7560
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. A 10/11 Gurukrupa Soc, Tulsidham Char Rasta Majalpur, Vadodara, Gujarat, India, 390011.
6.	Insolvency commencement date in respect of corporate debtor	03.09.2025
7.	Estimated date of closure of insolvency resolution process	02.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Kashyap Ashwinbhai Shah Registration No.: IBBI/IPA-002/IP-N00367/2017-18/11035
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-203, Manubhai Tower, Opp. Faculty of Arts, Sayajigunj, Vadodara, Gujarat-390020 Email id: kashyap.cs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-203, Manubhai Tower, Opp. Faculty of Arts, Sayajigunj Vadodara, Gujarat-390020 Email id: lmscirp@gmail.com
11.	Last date for submission of claims	16.09.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Laxmi Metal Syndicate LLP on 03rd September 2025.



The creditors of Laxmi Metal Syndicate LLP, are hereby called upon to submit their claims with proof on or before 16th September, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.09.2025
Place: Vadodara



A handwritten signature in black ink, appearing to read "Kashyap Shah".

Kashyap Shah
Insolvency Resolution Professional for
Laxmi Metal Syndicate LLP
IBBI Regn: IBBI/IPA-002/IP-N00367/2017-18/11035
AFA Validity upto 31.12.2025